

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO.249
TO BE ANSWERED ON 3RD FEBRUARY, 2023

FAKE RATION CARDS

249 SHRI NARAYANA KORAGAPPA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that there are more than 70 lakh fake ration cards in various States of the country;
- (b) if so, details thereof, State-wise;
- (c) how many ration cards from 70 lakh fake ration cards have been translated into beneficiaries; and
- (d) the steps taken by the Ministry to bring the same to the notice of States for removing fake beneficiaries of PDS?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a) to (c): As per the Targeted Public Distribution System (TPDS) Control Order 2015, the review of ration cards/beneficiaries list, identification of ineligible/ duplicate ration cards and inclusion of genuine eligible beneficiaries/households is the responsibility of the concerned State/UT Government.

Due to National level de-duplication exercise, around 55 lakh duplicate beneficiaries have been reported by States/UTs till 01.01.2023. State-wise list of such duplicate beneficiaries is attached as **Annexure-I**.

States/UTs continuously review the beneficiaries list and issue new ration cards to the eligible households/beneficiaries in place of duplicate / cancelled beneficiaries / ration cards under the prescribed ceiling limit of the National Food Security Act (NFSA), to achieve the rightful targeting of subsidised foodgrains.

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(d): States/UTs have been advised to undertake proper verification (including field verification) of each identified case to ensure that ration cards of genuine beneficiaries are not deleted/ suspended. Accordingly, the State/UT Governments periodically review their lists of ration card holders to weed out potentially ineligible, duplicate/fake beneficiaries / ration cards from their respective systems, after proper verification as per their prescribed norms.

This Department has time-to-time conveyed instructions / communications to States/UTs for de-duplication of beneficiaries / ration cards. Department has also drafted an indicative guideline to manage the de-duplication process, which has been shared with all the States/UTs for necessary action, as deemed appropriate.

Annexure-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF THE UNSTARRED QUESTION NO.249 FOR ANSWER ON 03.02.2023 IN THE RAJYA SABHA REG. FAKE RATION CARDS.

DUPLICATE BENEFICIARIES REPORTED BY STATES/UTs		
(As on 01.01.2023)		
S.N.	State Name	Total
1	ANDAMAN AND NICOBAR ISLANDS(AN)	819
2	ANDHRA PRADESH(AP)	1,82,375
3	ARUNACHAL PRADESH(AR)	36,430
4	ASSAM(AS)	39,476
5	BIHAR(BR)	6,67,688
6	CHANDIGARH(CH)	25,175
7	CHHATTISGARH(CG)	2,19,187
8	DNH AND D&D	352
9	DELHI(DL)	4,26,865
10	GOA(GA)	2,852
11	GUJARAT(GJ)	1,94,029
12	HARYANA(HR)	3,30,520
13	HIMACHAL PRADESH(HP)	21,657
14	JAMMU AND KASHMIR(JK)	33,982
15	JHARKHAND(JH)	2,27,085
16	KARNATAKA(KA)	1,29,001
17	KERALA(KL)	28,396
18	LADAKH(LH)	787
19	LAKSHADWEEP(LD)	1,902
20	MADHYA PRADESH(MP)	3,68,950
21	MAHARASHTRA(MH)	3,10,928
22	MANIPUR(MN)	1,80,602
23	MEGHALAYA(ML)	2,082
24	MIZORAM(MZ)	2,338
25	NAGALAND(NL)	26,526
26	ODISHA(OR)	2,00,636
27	PUDUCHERRY(PY)	2,435
28	PUNJAB(PB)	1,16,168
29	RAJASTHAN(RJ)	3,06,190
30	SIKKIM(SK)	2,957
31	TAMIL NADU(TN)	75,689
32	TELANGANA(TL)	77,874
33	TRIPURA(TR)	10,284
34	UTTARAKHAND(UK)	92,181
35	UTTAR PRADESH(UP)	9,21,175
36	WEST BENGAL(WB)	2,71,701
TOTAL		55,37,294
